presents

4TH CARCIL- CNLU NATIONAL CONFERENCE ON SECURITIES LAWS, 2026

AS A PART OF CNCF'26

3RD SEPTEMBER, 2026

Our Partners

About Cnlu

Chanakya National Law University (CNLU) was established in the year 2006 with an altruistic aspiration of serving society by disseminating high quality legal education and legal awareness. CNLU has garnered a pan-India reputation as a stellar institution for legal research and education. CNLU strives to provide opportunities for students and research scholars to enhance their knowledge, practical nuances and research skills through conferences, capacity building series, guest lectures on contemporary issues revolving in collaboration with Central & State Statutory Bodies, Think Tanks and Research Centres, other National and State Educational Institutions, Law Firms, Trade Association, among others. These academic and legal discourse on contemporary, relevant topics is one of the essential aspects of learning to attain proficiency in the legal field.

About Carcil

The Centre for Advanced Research on Corporate and Insolvency Laws (CARCIL) is a Centre of Excellence to facilitate the highest standards of research in Corporate Law, Governance, Insolvency, and Allied Laws in India. The Centre aims to provide a platform to carry out research projects, organise academic workshops, lectures, and conferences, conduct faculty development programs etc., and work towards the advancement of Corporate and Insolvency Laws in India. CARCIL is committed to fostering an environment that encourages intellectual curiosity, critical thinking, and innovative ideas.

About JSA

JSA Advocates & Solicitors (JSA) is a premier full-service national law firm headquartered in India. Founded in 1991 by Jyoti Sagar, the firm is highly recognized for its extensive expertise across major practice areas, including corporate and commercial law, mergers and acquisitions, private equity, banking and finance, projects, infrastructure and energy, and complex dispute resolution. JSA is celebrated for its institutionalized and professionalized management structure, operating under a unique "one nation, one firm, one balance sheet" approach that emphasizes a unified partnership rather than individual silos. They are widely regarded for their ability to deliver partner-led, strategic solutions tailored to a rapidly evolving and transformative global economy. The firm has received numerous accolades and top-tier rankings from prestigious international legal directories like Chambers & Partners, The Legal 500, and IFLR1000, solidifying its stellar reputation in both domestic and international legal circles. JSA provides comprehensive services across three broad clusters of Corporate, Finance, and Disputes, comprising 30 distinct service lines and catering to a diverse clientele of Fortune 500 corporations, multinational banks, startups, and statutory authorities. With a strong pan-India presence, JSA operates out of 10 offices located in seven major cities: New Delhi, Gurugram, Mumbai, Ahmedabad, Bengaluru, Chennai, and Hyderabad. The firm places a powerful emphasis on continuous legal education and thoughtful leadership, regularly publishing in-depth analyses, podcasts, and insights on critical regulatory and legal updates. JSA is widely known for its progressive and inclusive workplace culture, its dedication to deep industry specialization, and its active commitment to pro bono legal services and policy advocacy.

About Insolvency Law Academy

The Insolvency Law Academy (ILA) is a premier institution committed to fostering excellence in the field of insolvency and bankruptcy law in India. Established with the support of the Insolvency and Bankruptcy Board of India (IBBI), the Academy serves as a leading platform for education, research, capacity building, and policy development. It aims to strengthen the implementation of the Insolvency and Bankruptcy Code, 2016 (IBC) by promoting high standards of professional competence and ethical practices among stakeholders. The Academy regularly organizes executive education programmes, certification courses, workshops, seminars, and conferences for insolvency professionals, advocates, chartered accountants, company secretaries, bankers, regulators, academicians, and students. These programmes are designed to enhance practical knowledge of insolvency resolution, liquidation, restructuring, cross-border insolvency, and emerging developments in insolvency jurisprudence. Through collaboration with leading institutions and industry experts, the Academy facilitates meaningful dialogue on contemporary challenges and reforms in the insolvency framework. Apart from its educational initiatives, the Insolvency Law Academy actively contributes to legal research and policy discourse through publications, case analyses, and stakeholder consultations. It encourages evidence-based research on insolvency and corporate restructuring while supporting the development of a robust insolvency ecosystem in India. By bridging the gap between academia, the profession, and regulatory institutions, the Academy plays a significant role in improving the effectiveness, transparency, and efficiency of the country's insolvency regime and in nurturing the next generation of insolvency professionals.

About Anuj Tiwari Law Office

Anuj Tiwari Law Offices is a litigation and advisory chamber led by Mr. Anuj Tiwari, Advocate-on-Record, Supreme Court of India, with core strengths in insolvency law, commercial and corporate disputes, and white-collar defence. The chamber is known for handling complex, sensitive, and high-stakes matters involving corporate governance failures, regulatory scrutiny, financial frauds, and insolvency processes. He has been involved in several significant matters of national prominence, including large-scale shareholder disputes, political symbol disputes, cases arising out of major financial scams, and multiple insolvency resolution processes involving large corporate debtors.

About Phoenix Legal

Phoenix Legal is a leading full-service Indian law firm, founded in 2008, offering comprehensive legal services across transactional, regulatory, advisory, dispute resolution, and tax matters. With offices in New Delhi and Mumbai, the firm advises a sophisticated client base including domestic and multinational corporations, banks and financial institutions, private equity and venture capital funds, promoter groups, and public sector undertakings.

The firm was established with a clear vision of commercially pragmatic, solution-oriented advice, the firm has developed a distinct identity advising on complex, high-value domestic and cross-border matters with depth and precision. It is particularly recognised for helping international clients navigate India's legal and regulatory landscape, often collaborating with leading international law firms on multi-jurisdictional engagements.

Phoenix Legal's hands-on approach marked by close client engagement, high partner involvement, and responsiveness combined with its attention to detail and sectoral knowledge, has made it a trusted adviser delivering long-term value to its clients.

About Poovayya & Co.

Poovayya & Co is a full service law firm with offices in Bengaluru and New Delhi. It has built a reputation for its strong litigation practice, particularly in commercial disputes, regulatory challenges, and insolvency cases. With offices in Bangalore and New Delhi, the firm serves a diverse clientele, ranging from multinational corporations to individual clients.

The firm has worked extensively with technology companies, on both the buy-side and the sell-side. Not only is it well versed in domestic litigations, but the lawyers have been instructed in multi-billion-dollar disputes across various jurisdictions including the US, the UK, the UAE and Mauritius. Its lawyers are recognized for their strategic approach, focusing on early resolution of disputes through effective negotiation and alternative dispute resolution methods. This proactive stance not only helps clients save time and resources but also aims for favourable outcomes with minimal disruption to their operations.

About The Law Point

The Law Point (TLP) is a disputes and regulatory-focused law firm with offices in Mumbai and New Delhi. The firm acts for prominent private and public companies, regulators, statutory authorities, charities and high-net-worth individuals across a wide range of judicial fora.

TLP's practice spans commercial litigation and arbitration, regulatory advisory and disputes, white-collar crime defence, infrastructure contract management and pre-dispute advisory mandates across various sectors. Established in 2006 by the Late Dr. Poornima Advani and Mr. B.N. Makhija, the firm has grown manifold on the strength of its founders' distinctive vision. The firm is dedicated to addressing its clients' legal challenges holistically and to securing desired outcomes in a timely and cost-effective manner. TLP combines the vibrancy of a youthful firm with the experience cultivated over twenty years of practice.

About Scc Online

SCC Online is brought to you by Eastern Book Company - a publishing house of international repute and an acknowledged leader in the field of law publishing in India for more than 75 years.It was in the 1940's when two brothers, the Late Shri C.L. Malik and his younger brother, the Late Shri P.L. Malik, decided to settle in Lucknow and embark upon a career in law bookselling and publishing. Together they laid the foundations of what today has grown into a group of companies under the banner of Eastern Book Company - a group recognized and respected for its contribution to legal literature worldwide.

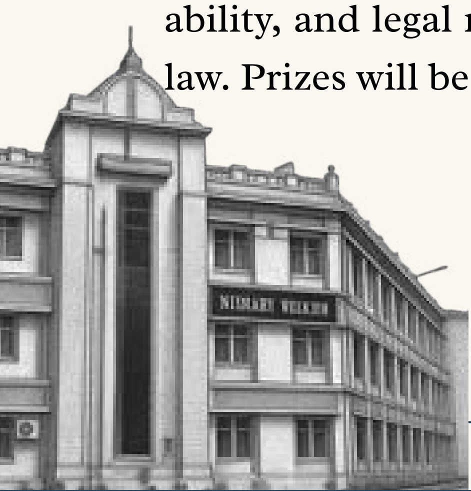
About 4th CCNC

The 4th CNLU–CARCIL National Conference on Securities Laws builds upon the success of its previous editions and serves as a platform for engaging with contemporary developments in India's securities and capital markets framework. The Conference is designed to facilitate discussions on regulatory trends, market dynamics, investor protection, and emerging challenges in securities law.

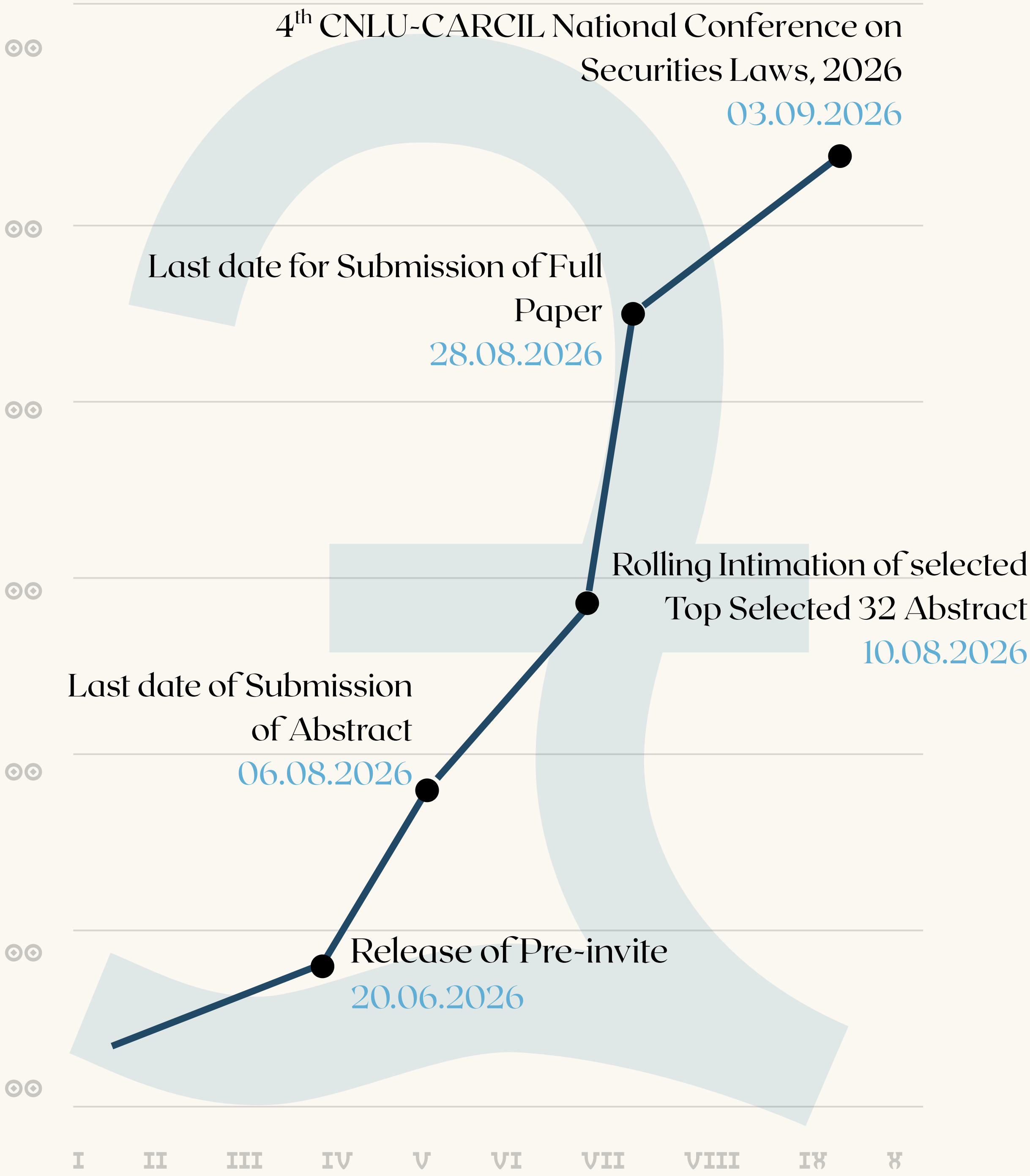
The Conference will be conducted in a two-phase format. In the first phase, participants will be required to submit abstracts of original and unpublished research papers within the prescribed timeline. Participants are required to register with an initial fee. Based on evaluation, the top 32 participants will qualify for the final phase.

The shortlisted participants will advance to the final stage, to be held on campus, where they will present their papers before expert panels and engage in discussions on contemporary issues in securities and capital markets law. Selected participants will be required to complete further registration for the advanced rounds. The offline presentations are scheduled for 03rd September 2026.

The Conference is designed to assess research aptitude, analytical ability, and legal reasoning in the field of securities and capital markets law. Prizes will be awarded, along with other recognitions.



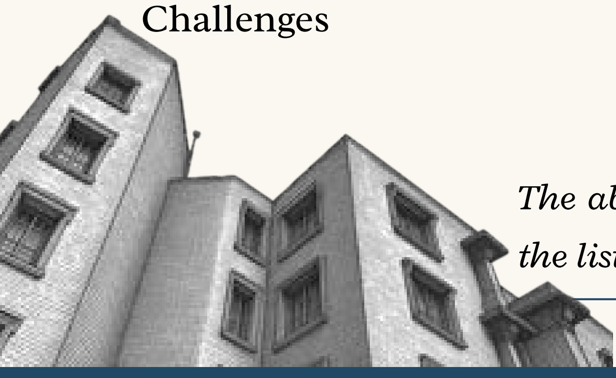
Schedule for CCNC



Theme

"The Metamorphosis of Capital Markets in the Digital Age"

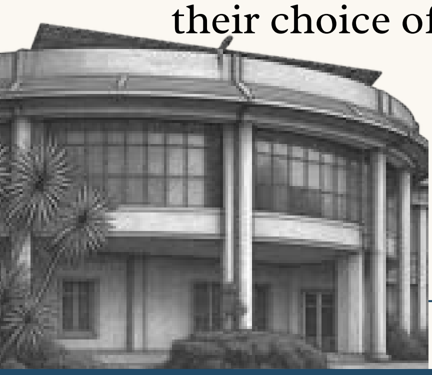
1. The New Architecture of Securities Regulation under the Securities Markets Code
2. Enforcement, Investigations, and Regulatory Adjudication in Modern Securities Markets
3. Intermediaries, Investment Schemes, and the Evolving Gatekeepers of Capital Markets
4. Market Infrastructure Institutions and Systemic Stability in Securities Markets
5. Securities Trading, Derivatives Regulation, and Market Innovation
6. Dematerialisation, Depositories, and Digital Securities Ecosystems
7. Listing Regulation, Corporate Disclosures, and Access to Capital
8. Investor Protection, Market Abuse, and the Future of Market Integrity
9. Regulatory Powers, Appeals, and Judicial Oversight under the Securities Markets Code
10. Transitional Provisions, Harmonisation, and the Road Ahead for Securities Regulation
11. Armed Conflicts, Geopolitical Risks, and the Resilience of Capital Markets: Regulatory Responses to Global Economic Disruptions
12. REITs, InvITs, and the Financialisation of Real Assets: Emerging Regulatory Challenges



The above mentioned themes are Indicative and therefore, the list of sub-themes is not exhaustive

Submission Guidelines

- Abstracts should not exceed 350 words and the author(s) are required to submit the abstract within their manuscript at the time of final submission.
- The length of the full manuscript shall be 3000-5000 words (excluding footnotes and references).
- The footnoting style shall be Bluebook: A Uniform System of Citation (21st Edition).
- Co-authorship is limited to a maximum of two authors.
- Manuscript must be original and not yet published.
- The use of generative AI is permissible upto 20%.
- The similarity index of submitted manuscripts shall not exceed 20%.
- The manuscript shall be in English language only, and the similarity index should not be above 10% after utilising the necessary filters.
- The author(s) bear sole responsibility for the accuracy of facts, opinions and views stated in the manuscript.
- The author(s) shall refrain from submitting the manuscript elsewhere during the pendency of the review process.
- The name(s) of the author(s) or institution must not be mentioned anywhere in the body of the submission.
- The payment of registration fees is mandatory for all the author(s).
- The participants are required to fill out the registration form and select their choice of topic/ theme from the proposed themes.



Formatting Guidelines

- The content should be written in Times New Roman with a font size of 12.
- The font size of the heading and any sub-headings should be 14.
- The line spacing should be maintained at 1.5.
- The content of the writing should be Justified.
- The main heading as well as the sub-heading should be center aligned.
- The footnotes shall be in Times New Roman with a font size of 10.
- The line spacing for the same should be maintained at 1 with Justified alignment.

Eligibility

We invite students from recognized law and management universities, academicians, practicing lawyers, and subject matter experts with a keen interest in the dynamics of security laws and related themes.

Registration Details

The author(s) shall submit the abstracts through the form before the deadline.

Click on the link below or scan the QR Code-

Abstract Submission Form:

https://forms.gle/At6seA2Zw5mct6Qb9

Full-Paper Submission Form:

https://forms.gle/YV8fhaU3MVJiAjQa7

Registration Fee

Abstract Submission Fee	Rs. 500/-
Students and Research Scholars	Rs. 2000/-
Students and Research Scholars (with a Co-Author)	Rs. 3500/-
Academicians & Professionals	Rs. 2000/-
Academicians & Professionals (with a Co-Author)	Rs. 3500/-

Prize Pool

Rs. 60,000

WINNER	Rs. 30,000
RUNNER-UP	Rs. 20,000
SECOND RUNNER-UP	Rs. 10,000

Fee Payment Details

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